

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO. 3

SERVICE TAX APPEAL NO. 50211 OF 2019

[Arising out of Order-in-Appeal No.30(NG)ST/JPR/2018 dated 08.02.2018
passed by the Commissioner (Appeals), Central Goods & Service Tax and
Central Excise, Jaipur]

**M/s.Star Hitech Bultech Pvt. Ltd.,
A-1, Corner Shop, Kesri Chand Choudhary Nagar,
Amjer Road, Jaipur,
Rajasthan.** **...Appellant**

Versus

**Additional Commissioner ,
Central Excise Commissionerate,
Jaipur.** **....Respondent**

Appearance:

Shri Anand, Clerk of the Advocate for the appellant
Shri S.K. Meena, Authorised Representative of the respondent

CORAM:

**HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)
HON'BLE MS. HEMAMBIKA R. PRIYA MEMBER (TECHNICAL)**

Final Order No. 55528 /2024

DATE OF HEARING/DECISION: 09.04.2024

BINU TAMTA:

Both the sides submit that the matter has been settled under Sabka
Vishwas- (Legacy Dispute Resolution) Scheme, 2019 (SVLDRS).

2. The appeal is dismissed as withdrawn.

**(BINU TAMTA)
MEMBER (JUDICIAL)**

**(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)**

